

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-124/(ND)/2018

IN THE MATTER OF:

International Road Dynamics South Asia (P) Ltd.

.. PETITIONER

Vs.

Oriental Pathways (Agra) (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 05.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -


ORDER

Learned Counsel for the petitioner is present and moves this Petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition along with annexure has been duly forwarded to the Corporate Debtor and in relation to the same, the dispatch receipt issued by India Posts on the part of petitioner has been annexed at page-346 of the typed set of documents filed along with the petition.

The petitioner is directed to file an affidavit of service along with an advance copy of the petition upon the Corporate Debtor. The petitioner is also directed to take one more notice to the Corporate Debtor at its registered office of the petition/appeal along with its annexure in relation to the next date of hearing within a period of one week from today in addition to filing an affidavit of service as directed to be filed.

List on 01.3.2018.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)